

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) and (b) Necessary information is being collected and shall be laid on the Table of the House shortly.

Licence for Ship-breaking Project in Kerala

@2621-E. SHRI C. HARIDAS: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received any application from M/s. Steel Industrials Limited, Kerala for an Industrial Licence for ship breaking project at Cannanore., Kerala; and

(b) if so, what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE):

(a) and (b) An application was received from M/s. Steel Industrials, Kerala Limited for issue of a letter of intent for setting up a ship breaking unit at Azhikkal in Cannanore District. A letter of intent has since been issued on 31-12-1983 to the company.

12 Noon

STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 15th December, 1983 to a supplementary to Starred Question 328, regarding persons prosecuted by court of law in connection with Communal riots.

SHRI SURESH KALMADI (Maharashtra): Sir, the Samachar Bharati

@Previously Unstarred Question No. 2686, transferred from 23rd March, 1984.

office is locked up. We raised the issue yesterday. The General Manager has locked out all the employees. The Government must immediately intervene. (Interruptions).

डा० भाई महबूब (मध्य प्रदेश):

वह बिना नोटिस के बिना किसी डिक्लरेशन के लाक आउट कैसे किया जा रहा है। वह जरा सरकार बताये।

[Mr. Deputy Chairman in the Chair]

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Deputy Chairman, Sir,....

MR. DEPUTY CHAIRMAN: Just a moment, please. Now statement by Minister, Shri P. C. Sethi.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Mr. Deputy Chairman, Sir, while replying to the supplementaries arising out of Starred Question No. 328, answered on the 15th December, 1983. I inadvertently gave out the figures of number of persons injured instead of the number of communal incidents, information about which was sought by a Member, in respect of the States of Andhra Pradesh, Bihar, Delhi, Gujarat, Haryana, Jammu and Kashmir, Karnataka, Madhya Pradesh and Maharashtra during the years 1980, 1981, 1982 and 1983 (up to October 1983). The actual figures as to the number of communal incidents that had taken place in these States in the above order are 116, 218, 15, 214, 7; 21; 110; 101 and 175 respectively.

The number of persons injured is actually 2,838 (not 1,838) in 1980.

I am sorry, Sir, for the mistake which was made.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table, Shri Tiwari.

PAPERS LAID ON THE TABLE

I. Report and Accounts (1982-83) of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh and related papers.

II. Statement by Government accepting the Report (1982-83) of the Automotive Research Association of India, Pune.

III. Regulation and Licensing of Industrial Undertaking (Amendment) Rules, 1984.

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI):

Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i)(a) Ninth Annual Report and Accounts of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83, and the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT—7950/84 for (a) to (c).]

(ii) Statement (in English and Hindi) by Government accepting the Annual Report of the Automotive Research Association of India, Pune, for the year 1982-83 (laid on the Table on the 8th March, 1984). [Placed in Library. See No. LT—7951/84].

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification G.S.R. No. 66(E), dated the 14th February, 1984, publishing the Regulation and Licensing of Industrial Undertakings (Amendment) Rules, 1984, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT—7949/84].

I. Report and Accounts (1982-83) of the Bose Institute, Calcutta and related papers.

II. Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulations 1983.

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Bose Institute, Calcutta, for the year 1982-83, and the Auditors' Report on the Accounts.

(ii) Statement by Government accepting the above Report and also giving reasons for the delay in laying thereof. [Placed in Library. See No. LT—7953/84 for (i) and (ii)].

II. A copy (in English and Hindi) of the Department of Science and Technology Notification No. DR III (4)/5/81, dated the 19th November, 1983, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) regulations, 1983, under section 33 of the Sree Chitra Tirunal Institute